
(1993) 10 AHC CK 0024
In the Allahabad High Court
Case No : Criminal Revision No, 1662 of 1993

Ram Abhilash Dwivedi

APPELLANT

Vs

State of U.P.

RESPONDENT

Date of Decision : 29-10-1993

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 451
Penal Code, 1860 (IPC) — Section 392, 411

Citation : (1993) 10 AHC CK 0024

Hon'ble Judges : Virendra Saran, J

Final Decision : Disposed Of

Judgement

Virendra Saran, J.—Ram Abhilash Dwivedi has filed this revision against the order dated 23/9/1993 passed by A. C. J. M. XII, Allahabad in case crime No. 303 of 1992, of P. S. Mau Aima under Section 392/4 U. I. P. C. by his order the learned Magistrate has directed that the sum of Rs. 29, 627 recovered in connection with the above mentioned crime shall remain in the custody of the Court inasmuch as it was the case property. According to the case of the applicant that this money belongs to Allahabad District Cooperative Bank, Mau Aima branch and was subject matter of the crime.

2. Considering the entire circumstances of the case it is directed that the money shall be returned to the Branch Manager of the Allahabad District Cooperative Bank, Mau Aima branch on his giving an undertaking that in case it is found at the conclusion of trial that the cash belongs somebody else the Bank shall return and deposit it in Court within 10 days of the Court order (sic).

3. With above directions this revision is finally disposed of.

Revision disposed of.